

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1410 OF 2018 IN
APPEAL NO. 286 OF 2018**

Dated: 9th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GVK Power (Goindwal Sahib) Limited

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Mr. Janmali Manikala

Counsel for the Respondent(s) : Ms. Neha Garg
h/f Mr. Anand K. Ganesan

MENTIONED IN THE COURT

(IA NO. 1410 OF 2018 – (Application for stay)

Heard both Mr. Amit Kapur, learned counsel for the Appellant and Ms. Neha Garg, learned counsel appearing on behalf of Mr. Anand K. Ganesan, learned counsel for Respondent No.2. In fact, there was an order of status quo with regard to deductions but the same was not reflected in our order dated 08.10.2018. Therefore, we make it clear that the parties are directed to maintain status quo with regard to payment / deductions till the next date of hearing i.e., 12.10.2018.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**